CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1686 of 2001

New Delhi, this the 14th day of May, 2002

HOW BLE MIR. KULDIP SINGH, MEMBER (JULLE)

Shri W.M. Bajaj S/o Late SHri Salamat Rai Bajaj R/o 4, Dilaram Bazar Dehradun.

.. Applicant.

By Advocate: None.

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Versus

- Union of India
 Through Director General of Audit,
 Defence Service, L-II Block,
 Brassey Avenue,
 New Delhi.
- Principal Director,
 The Indian Audit & Accounts Department,
 Officer of the Principal Director of Audit,
 (Air Force & Navy)
 Room no.107, M- Block, Church Road,
 New Delhi-110 001.
- The Pay and Accounts Officer,
 Central Pension Accounting Office,
 Ministry of Expenditure,
 Trikoot-II Complex,
 (Behind Hotel Hyatt Regency)
 Bhikaji Cama Palace,
 New Delhi-110 065.
 - The Director of Audit,
 Defence Services (Air Force)
 107, Rajpur Road,
 Dehradun-248001. .. Respondents

(By Advocate: Shri M.K. Gupta)

71

ORDER (CORPAL)

By Hon'ble Mr. Kuldip Singh, Member (Junh)

This is an OA filed by the applicant seeking interest on the delay in the release of revised pension on the basis of 5th CPC.

No one has appeared on behalf of the applicant so I have proceeded to dispose of the case on the basis of Rule 15 of the CAT (Procedure) Rules.

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3. Shri M.K. Gupta, learned counsel for respondents submitted that though instructions payment of revised pension was issued on 10.2.1998 but the applicant himself filed the papers only on 14.5.1998 and that too submitted to wrong authorities, i.e., to his Banker. The application, in fact, was received in office of the respondents on 10.8.98 and then as per usual practice the same was moving up from one desk another and from one office to other as it is common the Government department and ultimately the pension was released on 28.3.2000. Though the respondents in their counter-affidavit have tried to explain the delay but the reasons given by the respondents are not satisfactory. once the respondents office has received instructions dated 10.2.98, they themselves should have taken initiative to revise the pension. Since the papers dully filled were received only on 10.8.98 so a period of 1.1/2 years was taken by the respondents to revise the pension for which period the applicant is entitled to interest at the rate of 12% w.e.f. 10.8.98 to 28.3.2000. be paid within a period of 2 months from the receipt of a copy of this order.

4. OA stands disposed of with the above directions. No costs.

(Kuldip Singh) Member(judl)

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